



proceedings on account of desire of the petitioner to get married to the victim as the victim and her child are not left in lurch. Now the families are also wanting to get the two married. Therefore, this petition is preferred in the nature of compounding of the offence on account of such compromise. At the time when the petitioner was taken into custody or even a month ago, the victim had not yet completed 18 years.

5. The victim is now aged 18 years and, therefore, the marriage is what is seen as the necessary solution by the members of the families in the peculiar facts of the case. This Court directed production of a report of DNA that was conducted at the time of birth of the child. The report of the DNA is placed before this Court. The report depicts that the petitioner is the biological father and the victim is the biological mother of the child. Therefore, the child is born from the sexual act between the two is not in dispute.

6. In the peculiar circumstances, as the mother has to bring up the child at this tender age, looking at the fate of the mother and the child who are in dire straits, I deem it appropriate to redeem the grievance of the families by permitting the petitioner to get married to the victim, who is now more than 18 years old and for the purpose of the said marriage, I deem it appropriate to grant the petitioner interim bail in exercise of jurisdiction under Section 482 of the Cr.P.C. enabling the petitioner to come out and get married to the victim. This course is taken, owing to the peculiarity obtaining in the facts and circumstances of the case at hand, as the mother has to bring up the child. The new born life does not know as to what has happened. It should not suffer the ignominy of any kind in future. Therefore, to protect the interest of the child and also responsibility of the mother in bringing up the child, this direction is found necessary to be issued.

7. For the aforesaid reasons, while keeping the petition pending, I deem it appropriate to pass the following order:

O R D E R

- a. The petitioner shall be released on grant of interim bail which will be operational from 17-06-2024 upto 03-07-2024.
- b. The petitioner shall return to the goal on the evening of 3rd July, 2024.
- c. The Certificate of evidence of marriage shall be placed before the Court on the next date of hearing.
- d. The petitioner shall mark his attendance once in a week before the jurisdictional Police Station.
- e. It is made clear that any deviation of the purpose for which the interim bail is granted, would be taken seriously.

8. List the matter on 4th July, 2024, in the fresh matters list.

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